

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 78871 of 2018

(Arising out of Order-in-Appeal No. 89/ST/RKL-GST/2018 dated 23.05.2018 passed by Commissioner (Appeals), CGST, CX & Customs, Bhubaneswar.)

M/s Global Associates,

At-Hotel Karrow Building, PO- Barbil, Dist.-keonjhor (Odisha), Pin-758035.

...Appellant

VERSUS

Commissioner of CGST & Central Excise, Rourkela,

C. R. Revenue Building, Rajaswa Vihar, Bhuaneswar-7, Odisha.

...Respondent

..

APPERANCE :

None, for the Appellant

Shri S. Mukhopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. K. ANPAZHAKAN MEMBER (TECHNICAL)

FINAL ORDER No...76124/2023

DATE OF HEARING : 19.07.2023

DATE OF DECISION : 19.07.2023

PER K. Anpazhakan :

The Appellant have filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

**Sd/-
(K. Anpazhakan)
Member (Technical)**

T.K.